

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/8909/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court, Itanagar Permanent Bench,  
Naharlagun, Arunachal Pradesh.

Dated Guwahati, 21<sup>st</sup> October, 2022.

Sub:- **Restricted holiday with station leave permission.**

Ref:- HC(IB)-IT/VIG/01/2022 Dated 17.10.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, Arunachal Pradesh, regarding **permission to avail Restricted holiday for two days on 25.10.2022 & 26.10.2022 along with station leave permission from the evening of 21.10.2022 till 26.10.2022**, has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

*Sdt*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/8910-8910(A)/A, dated** , 21-10-2022

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West  
Kameng District, Arunachal Pradesh

2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**